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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1176 of 1993

DATE OF JUDGMENT: 27th September, 1993

BETWEEN:

1. Mr. B.Venkataiah
2. Mr. M.Krishna Moorthy
3. Mr. B.Komaraiah

.. Applicants

AND

1. The Superintendent of Post Offices,
Hanumakonda Division,
Hanumakonda.
2. The Superintendent of Post Offices,
Warangal Division,
Warangal.
3. The Director General,
Department of Posts,
New Delhi.

.. Respondents

HEARD:

COUNSEL FOR THE APPLICANTS: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. V.Bhimanna, Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri P.T.Thiruvengadam, Member (Admn.))

The three applicants were working as Postmen (LGOs) in Hanamakonda Division. In the year 1990, they were qualified as Postal Assistants in the departmental examination. Prior to appointment ~~as~~ as such, all of them have undergone Induction

contd....

To

1. The Superintendent of Post Offices,
Hanumakonda Division, Hanumakonda.
2. The Superintendent of Post Offices,
Warangal Division, Warangal.
3. The Director General, Dept.of Posts, New Delhi.
4. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
5. One copy to Mr.v.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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to Postal Assistant training in PTC, Mysore from 30.3.1990 to 19.6.1990. The training programme is residential and the Boarding and Lodging at the Training Institute are compulsory. This OA has been filed for ~~xximxxasemxxaf~~ Daily Allowance for the period of their training in PTC, Mysore, as the same was not allowed by the administration (Respondents).

2. In accordance with the Government of India orders quoted below SR 164 at Item (5) 3 of the Swamy's Compilation of FR and SR, Part-II, Travelling Allowances, at Page-192, outstation participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of Full Daily Allowance. Hence, the applicants are entitled for the amount claimed by them. The above point has been squarely covered in the order by this Tribunal in OA 741/93. Accordingly, the applicants are entitled for reimbursement of mess charges plus $\frac{1}{4}$ th Daily Allowance for the training period at PTC, Mysore as prayed for. It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

3. The OA is ordered accordingly at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

P.T. Thiruvenkadam
(P.T. THIRUVENGADAM)
MEMBER (ADMN.)

V.Neeladri Rao
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 27th September, 1993.

27/9/93
Deputy Registrar (57)

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 27 - 9 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in
O.A. No. 1176/93

T.A. No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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